

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 120

IA No. 1251/2023, 1199/2023
In
CP(IB) No. 25/Chd/Hry/2019
(Admitted)

IN THE MATTER OF:

Naveen Malhotra

...Petitioner

Vs.

Vishal Lakto India Ltd.

...Respondent

Under Section: 9, 54 IBC 2016, Regulations 33 & 34 of IBBI

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 02.07.2024.

-sd-
Court Officer

June 05, 2024
SM